

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4447

ANSWERED ON:21.04.2015

INCREASE OF SEATS IN LEGISLATIVE ASSEMBLIES

Boianapalli Shri Vinod Kumar;Goud Dr. Boora Narsaiah;Reddy Shri A.P. Jithender

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to increase the number of seats in the legislative assemblies of both the States of Telangana and Andhra Pradesh as per the Andhra Pradesh Re- organisation Act, 2014;
- (b) if so, whether any initiatives have been taken/ suggestions received by the Government to make amendments in this regard;
- (c) if so, the details thereof and the action taken thereon; and
- (d) the reasons for delay in undertaking the process of delimitation of constituencies under the new system in Telangana and Andhra Pradesh?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): As per Section 26 of the Andhra Pradesh Re-organisation Act, 2014 the number of seats in the Legislative Assembly of the successor States of Andhra Pradesh and Telangana is likely to be increased from 175 and 119 to 225 and 153, respectively subject to the provisions contained in Article 170 of the Constitution. As per article 170 of the Constitution, delimitation of the Constituencies can be possible only when the relevant population figures of the first census taken after the year 2026 have been published.